

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BANGALORE

C.C.No. 1 & (2/1987.

MT

APPLICATION No.128/86(F)

## BETWEEN:

1. SRI. T.R. SRIDHAR,
Assistant Audit Officer,
Office of the Accountant
General (Audit) I,
Karnataka,
Bangalore-560 001.

C.C. NO.

/1987.

IN

APPLICATION NO. 126/86(F)

R

## BETWEEN:

2. SRI. A. KRISHNA MURTHY,
Assistant Audit Officer,
Office of the Accountant
General (Audit) -I,
Karnataka,
Bangalore-560 001.

CC.A 12/81

COMPLAINANTS PETITIONERS

## AND:

- 1. Sri.S.T. Kenge,
  Accountant General
  (Accounts & Entitlements)
  Karnataka, Bangalore-1.
- 2. Sri.T.N. Chaturvedi, I.A.S, Comptroller and Auditor General of India, No.10, Bahadur Shah Zafar Marg, New Delhi-110 002.

ACCUSEDS RESPONDENTS

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..2.



MEMORANDUM OF CONTEMPT OF COURT PETITION UNDER SECTIONS 11,12 and 13 OF THE CONTEMPT OF COURT ACT, 1971, READ WITH SECTION 17 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985 AND THE CENTRAL ADMINISTRATIVE TRIBUNAL (CONTEMPT OF COURT) RULES 1986.

The Complainants/Petitioners named above, respectfully, submit as follows:

- 1. In this Complaint, the Complainants/Petitioners bring to the notice of this Hon'ble Tribunal the wilful disobedience by the Accused/Respondents the final orders of this Hon'ble Tribunal dated 24-7-1986, passed in Applications No.126/86(F) and No.434/86(F).
- In applications No.126/86 and No.434/86, the 2. Complainants/Petitioners had prayed for issue of directions to the Accused/Respondents to promote them as Assistant Audit Officers, with effect from 1-3-1984 and not from 15-11-1984 as was done. The Hon'ble Tribunal, partly allowed the applications and ordered that the Complainants/Petitioners were entitled to cou the period from 1-3-1984 for increment, but would not be entitled to monetary benefits till 15-11-1984, during which period they did not actually discharged the duties and responsibilities of the higher post, vide Para 6 of the Order dated 24-7-1986. ..3.

No of Carectind - ONE

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- 3. The Complainants/Petitioners approached the authorities to give effect to the orders of the Hon'ble Tribunal, by reckoning the period from 1-3-1984 to 15-11-1984 for further increments in the scale of the Assistant Audit Officers.

  In spite of repeated requests, the orders of this Hon'ble Tribunal were not implemented.
- 4. The Complainants/Petitioners, after waiting patiently for over 9 months, got issued registered legal notice to the Respondents on 10-4-1987. A copy of the notice is enclosed as ANNEXURE C-1.
- 5. The Accused/Respondents have received the certified copies of the orders of this Hon'ble Tribunal. Inspite of the actual knowledge of the orders of this Hon'ble Tribunal and inspite of repeated requests and the legal notice, the accused/respondents have disregarded the orders of this Hon'ble Tribunal.
- 6. If the accused/respondents had any difficulty, they should have approached this Hon'ble Tribunal for necessary directions. They have not chosen to do so.

..4.

Noof Corrections - NIL

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- 7. The accused/respondents have thus, substantially interfered with the due course of justice and have exhibited utter disregard by wilfully disobeying the orders of this Hon'ble Tribunal.
- 8. It is therefore just and necessary to initiate appropriate proceedings against the accused/respondents in order to ensure compliance to the said orders and to uphold the status, dignity and majesty of this Hon'ble Tribunal.

## PRAYER

humbly pray that this Hon'ble Tribunal be pleased to initiate appropriate proceedings against the accused/respondents under sections 11,12 and 13 of the Contempt of Courts Act 1971, read with section 17 of the Central Administrative Tribunals Act, 1985, for the wilful disobedience of the orders of this Hon'ble Tribunal and be further pleased to ensure that the orders this Hon'ble Tribunal are obeyed immediately, in the interests of justice and equity.

Bangalore.

Dated:12-6-1987.

ADDRESS FOR SERVICE:

ADVOCATE FOR COMPLAINANTS/ PETITIONERS.

Nort Corrections -1

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

C.C. No. 1 8 (2/1987. IN

APPLICATION NO.128/86(F)

## Between:

SRI.T.R. SRIDHAR

C.C. NO.

APPLICATION NO.434/1986(F)

### BETWEEN:

A. Krishna Murthy.

COMPLAINANTS PETITIONERS

## AND:

Sri. S.T. Kenge, Accountant General & another

ACCUSED/RESPONDENTS.

### AFFIDAVIT

- I, T.R. Sridhar, Major, residing at Bangalore, do hereby solemnly affirm and state on oath as follows:
- I am one of the Complainants/Petitioners in the above case and that I am conversant with the facts of the case.
- That I have been authorised by the other per Complainants/Petitioners to depose on its their behalf also.
- That what is stated in Paras 1 to 8 are all true to the best of my knowledge, belief and information.

That ANNEXURE'C-1' is true copies of the originals.

Identified by me,

Advocate,

Bangalore.

Dated:

No of corrections=

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Mr. Kenge / IA & AS The Accountant General (Accounts and Entitlement) Karnataka-1 BANGALORE 560 001.

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رد د ماليدل Sir,

Under instructions from the following clients of mine, I hereby state as follows :

- - 2. Sri.A. Krishna Murthy, Asst. Audit Officer
  - 3. Smt. Sabhia Shareen, Asst. Audit Officer

According to the judgement of the Hon'ble Central Administrative Tribunal, Bangalore Bench, dated 24.7.86 and 12.1.87, my clients are entitled to the benefits detailed -Jilde ) kattania sitt therein. A-THADTER AREA

The period from 1.3.84 has to be reckoned for the purpose of regularising their increments in the cadre of Asst. Audit Officer, though monetary benefits have to be given from 15.11.84, in terms of the judgement. Though more than a reasonable period has elapsed, the decision of the Hon'ble Central Administrative Tribunal has not been implemented and my clients have not been paid the arrears they are entitled to



in terms of the decision. My clients have approached the concerned officers time and again but in vain.

In the circumstances, I hereby give this notice to implement the decision of the Hun ble Central administrative Tribunal and pay the arrears due to my clients within 15 days from the date of receipt of this notice, failing which my clients shall be constrained to initiate appropriate proceedings against you for contempt of court for which you alone shall be fully responsible.

destine strain, and Translater . Yours faithfully,

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(M.S. Nagaraja)

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Accountant General (Audit-2) I Bangalore-1

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K. SEKHARAN. MA, LL.B.,

· ASAUCE ATÉ

No. 35. (Above Hotel Swagath)
I Main Road, Gandhineger,
BANGALORE-560 009







# IN THE HIGH COURT OF KARNATAKA BANGALORE

CCC. No. 11 & (2 of 1987 PETITIONER COMPLAINANT SRI TR SRIDHAR
SRI AND VS
SRI S.T. KANGE AND
SRI T.N. CHATUR VEDI BETWEEN APPLICANT APPELLANT RESPONDENT / ACCUSED AND I/We T.R. SRIDHAR Appellant/s, Petitioner/s, Applicant/s, Respondent/s Nos....... in the above matter hereby appoint and retain Sri. M. S. NAGARAJA B-82 Ph. D. ADVOCATE to appear, act and plead for me/us in the above matter and to conduct/prosecute and defend the same and all interlocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein, and also in proceedings for review of judgement and for leave to appeal to Supreme Court or compromise and obtain return of any documents filed therein, or to receive any money which may be payable to me/us in the said matter. Executed by me/us on this day of JUNE 1987 at BANG ALOR E Executant/s personally known to me and he /they has/have signed in my presence. Satisfied as to the identity of executant/s signature/s. [where the executant/s is/are illiterate, blind or unaquainted with the language of vakalat] Certified that the contents were explained to the executant/s in my presence in.... language known to him/them who appeared perfectly understood the same and signed his

Forms available at: The Bangalore Legal Practitioner's Co-Operative Society Ltd. Bangalore-9

Dr. M.S. NAGARAJA B.Sc., M.L., Ph.D.,

SWAGATH),

name/made his mark in my presence.

Accepted\_

Date:

Advocate/s for







## IN THE HIGH COURT OF KARNATAKA BANGALORE

C.C. C No. 1180	of 198 7
BETWEEN SRITER SRIDHAR AND SRI-A. KRISHNA MURTHY	PETITIONER COMPLA APPLICANT APPELLANT
BETWEEN SRI. T. R. SRIDHAR AND 9RI - A. KRISHNA MURTHY VS AND SRI. S.T. KANGE AND SRI. T.N CHATURVER	RESPONDENT ACCU  OPPONENT
1/WE A. KRISHNA MURTI	1 Y
in the above matter hereby appoint and retain Sri  BSe, ML. Ph.) ADVOCA	MS. NAGARAJA
to appear, act and plead for me/us in the above matter same and all interlocutory or miscellaneous proceed any decree or orders passed therein, and also in proceed leave to appeal to Supreme Court or compromise a therein, or to receive any money which may be payable	dings connected with the same or with edings for review of judgement and for nd obtain return of any documents filed
Executed by me/us on thisday of	JUNE 1987 at BANGALORE
Executant/s/ personally known to me and he /they ha	Signature/s
Satisfied as to the identity of executant/s signature/s [where the executant/s is/are illiterate, blind or unactions of the state of th	s.
Certified that the contents were explained to the language known to him/them who appeared perfect name/made his mark in my presence.	
Accepted Compalainas	Dr. M.S. NAGARAJA BAR ML. M.D., ADVOCATE No. 35, (ABOVE HOTEL SWAGATH),
Advocate/s for temparametric  Date: 11 6 87	1st MAIN RCAD, GANDHINAGAR, BANGALORE-560 009



Poemal.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

C.C. Appln. No. 11 & 12of 1987

Between:

T. R. Sridhar and anr

Complainants

.\nd

S. T. Kenge and anr

Accused/
.. Respondent/s

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Description

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1 Reply on behalf of respondents2

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Bangalore 13th July , 1987

ADVOCATE FOR RESPONDENT/s.

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL - BANGALORE. C.C. NO. 11 & 12 of 1987.

BETWEEN: T.R. SRIDHAR and another.

Complainants Petitioners.

AND

S.T. KENGHE and another.

Accused Respondents

## STATEMENT OF DEFENCE FILED ON BEHALF OF RESPONDENT 1 & 2

It is submitted as follows:

- 1. The complainants in these applications have sought for the initiation of appropriate proceedings against the respondents under Section 11,12 and 13 of the Contempt of Court Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985 for the wilful disobedience of the orders of this Hon'ble Tribunal. In this regard it is submitted that special leave petition and stay petition have already been filed before the Hon'ble Supreme Court on 30.04.1987. These petitions will come up for early hearing shortly.
- 2. The complainants 1 and 2, working in the Office of the Accountant General, Audit-I had filed Applications Nos. 126 and 434 of 1986 before this Hon'ble Tribunal challenging that their promotion to the Assistant Audit Officers cadre should be with effect from 01.03.1984 (i.e., the date of re-structuring of the Indian Audit and Accounts Department) and not from 15.11.1984 as was done. This Hon'ble Tribunal, as per order dated. 24.07.1986, partly allowed the applications. The Comptroller and Auditor General of India, New Delhi in his letter dated. 21.01.1987 intimated the Accountant General, Bangalore that Special Leave Petition against the order dated. 24.07.1986 was filed before the Hon'ble Supreme Court of India. Application has also been

made for the stay of the operation of the order of this Hon'ble
Tribunal in this connection.

3. The accused/respondents have the highest respect to the orders of this Hon'ble Tribunal and they have no intention to disobey the orders of this Hon'ble Tribunal. The Respondents No.1 is not the authority to implement the order and he is not liable for any contempt proceedings.

For the reasons set out above, the accused/respondents humbly pray that this Hon'ble Tribunal be pleased to drop the contempt proceedings against them, in the interest of justice and equity.

BANGALORE. 13th July, 1987.

for ACCUSED / RESPONDENT - 2.

## VERIFICATION

I, S.T. KENGHE, Accountant General (A&E), Office of the Accountant General (A&E) Karnataka, Bangalore, do on my behalf and on behalf of respondents, do hereby verify and state that what is stated above is true to the best of my knowledge and belief.

BANGALORE. 18th July, 1987.

for ACCUSED / RESPONDENT - 1&2

BANGALORE. 13th July, 1987.

ADDITIONAL CENTRAL GOVERNMENT STANDING COUNSEL AND ADVOCATE FOR RESPONDENTS.

(T)

## HEARING

- A.No.6471 & 72/86 (W.P:8370 & 71)84) /further hearing/
- By Sri.B.E.Kotian & Sri.G.Sukumaran, Advs.for Aplts. Govt.Rdvs.for respts.

A.No.926/87

By Sri.M. Narayanaswamy, Adv. for Apt. Govt. Pld. for respts.

-do-

' Contempt A.No.5/87

A.N<sub>0</sub>.2110/86 to 2115/86 (W.P.15416 to 15421 of 80) .3.

(T) - Vide Annexure. -

(S.B.N. PRAKASH) Assistant Registrar-I Karnataka Administrative Tribuna,1, Pangalore-38.

Dvs.

## CENTRAL ADMINISTRATIVE TRIBUNAL:BANGALORE DATED THIS THE 17TH DAY OF AUGUST,1987.

#### PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And

Hon'ble Mr.P.Srinivasan,

.. Member(A)

## C.C.A.NOS.11 AND 12 OF 1987.

v.

- l. T.R.Sridhar,
  Assistant Audit Officer,
  Office of Accountant General(Audit)-I,
  Karnataka-560 001.
- 2. A.Krishna Murthy,
  Assistant Audit Officer,
  Office of the Accountant
  Karnataka, Bangalore-1.

.. Petitioners.

(By Dr.M.S.Nagaraja, Advocate)

- l. S.T.Kenge, Accountant General, (Accounts & Entitlements), Karnataka, Bangalore-l.
- 2. T.N.Chaturvedi, I.A.S., Comptroller and Auditor General of India, No.10, Bahadur Shah Zafar Marg, New Delhi-2.

.. Contemnors.

(By Sri M. Vasudeva Rao, Standing Counsel).

These applications coming for hearing to-day, Vice-Chairman made the following:

## ORDER

In these petitions made under Section 17 of the Administrative Tribunals Act,1985 and the Contempt of Courts Act,1971, the petitioners have moved this Tribunal to punish the contemnors for non-implementation of an order made on 24-7-1986 in their favour in A.Nos.128 and 434 of 1986.



2. Shri M.Vasudeva Rao, learned Additional Central Government Standing Counsel, appearing for the contemnors, submits that the Hon'ble Supreme Court, while rejecting the Special Leave Petitions filed by the contemnors against the order of this Tribunal had given four weeks time to implement the order of this Tribunal and that the same was due to expire on 7-9-1987. Dr.M.S.Nagaraja, learned counsel for the petitioners does not rightly dispute the same. From this it follows that the contemnors have time till 7-9-1987 to implement the order of this Bench. If that is so, then we cannot proceed against the contemnors for non-implementation of the order made by this Tribunal. We, therefore, drop these proceedings. But, this does not prevent the petitioners from approaching the appropriate forum on the expiry of the time granted by the Supreme Court, if the order made in their favour is still not implemented.

VICE-CHAIRMAN 178

dms/np.

**\*1808-09/1986** D.No. SUPREME COURT OF NEW DELHI Dated: 14-8-1987 From: The Additional Registrar, Supreme Court of India, New Delhi. To The Registrant, The Central Acministrative Tribunal, Bangalore Bench. PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) Nos. 14387-88 OF 1986 (Petition Under Article 136 of the Constitution of India for Special Leave to Appeal to the Supreme Court from the Judgment and Order dated 24-7-86 of the xixing har from the Central Auministrative Tribunal Bangalore Bench in App. Nos. 128/86 & 434/86(F) ... Petitioner s The Accountant General & Anr. -VS-H.R. Srichar & Anr. ... Respondent s Sir, I am to inform you that the Petitions above-mentioned for Special Leave to Appeal to this Court was filed on behalf of the Petitioner above-named from the Judgment and Order of the High Court noted above and that the same was dismissed by this Court on the 7th day of August, 1987 A certified copy of this Court's Proceedings dated the 7-8-9987 is enclosed herewith for your informatic and necessary action. Encl. as above: Yours faithfully, for ADDITIONAL REJISTRAR

Item No. 10

Certified to be true copy

Section

SUPREME COURT OF INDAMStant Registrar (Jud!) RECORD OF PROCEEDINGS 

Petition(s) For Special Leave To Appeal (Civil/CHMMM) No. (e) 14387-88 of 19 86

Segreme Court of India

(From the judgment and order dated Central Administrative 24.7.86 of the High Country xx \*\* Tribunal, Bangalore Bench in Appln Nos. 128/86(F) and 434/86(F)
The Accountant General & Anr

.. PETITIONER (S)

T.R.Sridhar & Anr.

... RESPONDENT (S)

(With appln.for ex-parte stay)

Cate: \$.8.87

: This/These petition (s) was/were called on fcr hearing today

CORAM:

Hon'ble Mr. Justice Ranganath Misra Hon'ble Mr Justice M.M. Dutt hon'ble Mr. Justice

For the Petitioners:

Mr. G. Ramaswamy, Addl. Sol. Genl. M/s.Pramod Swarup & P.Parmeswaran, Advs.

For the Respondents:

UPON hearing counsel the Court made the following ORDER

Special leave petitions are dismissed. Counsel for the petitioners undertakes to comply with the directions within four weeks. In that view of the matter the contempt proceedings may not be taken up for four weeks.

> (H. 5. Kaicker) Court Master

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

The Accountant General (Accounts & Entitlements), Karnataka & another

4. Shri S.T. Kenge

Karnataka

General

Zafar Mara

Accountant General

Bangalors - 560 001

Comptroller & Auditor

No. 10, Bahadur Shah

New Delhi - 110 002

(Accounts & Entitlements)

Shri T.N. Chaturvedi, I.A.S

Dated : 71/8/87.

CONTEMPT OF COURT APPLICATION NOS	11 & 12 /8%( )
IN APPLICATION NOS. 128 & 434/86(F)	) 50( )
W.P. NO	
Applicant	

V/s

To

- Shri T.R. Sridhar
   Assistant Audit Officer
   Office of the Accountant General (Audit-I)
   Karnataka
   Bangalore 560 001
- 2. Shri A. Krishna Murthy Assistant Audit Officer Office of the Accountant General (Audit-I) Karnataka Bangalore - 560 001
- 3. Dr M.S. Nagaraja

Shri T.R. Sridhar & another

35 (Above Hotel Swegath), Ist Main, Gandhinagar, B'lore-9
Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STANN/
ENTERMY ORDER passed by this Tribunal in the above said
application on 17-8-87

DEPUTY REGISTRAR
SECTION XX PECER
(JUDICIAL)

Encl : as above

6. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Buildings
Bangalore - 560 001 RECEIVED 24 0008

Diary No. 104 9 1 8 187

## CENTRAL ADMINISTRATIVE TRIBUNAL:BANGALORE DATED THIS THE 17TH DAY OF AUGUST,1987.

#### PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And

Hon'ble Mr.P.Srinivasan.

.. Member(A)

## C.C.A.NOS.11 AND 12 OF 1987.

- I. T.R.Sridhar, Assistant Audit Officer, Office of Accountant General(Audit)-I, Karnataka-560 001.
- 2. A.Krishna Murthy,
  Assistant Audit Officer,
  Office of the Accountant General (Audit)-I,
  Karnataka, Bangalore-I.

.. Petitioners.

(By Dr.M.S.Nagaraja, Advocate)

v.

- S.T.Kenge, Accountant General, (Accounts & Entitlements), Karnataka, Bangalore-I.
- 2. T.N.Chaturvedi,I.A.S., Comptroller and Auditor General of India, No.10, Bahadur Shah Zafar Marg, New Delhi-2.

.. Contemnors.

(By Sri M. Vasudeva Rao, Standing Counsel).

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In these petitions made under Section 17 of the Administrative Tribunals Act,1985 and the Contempt of Courts Act,1971, the petitioners have moved this Tribunal to punish the contemnors for non-implementation of an order made on 24-7-1986 in their favour in A.Nos.128 and 434 of 1986.



2. Shri M.Vasudeva Rao, learned Additional Central Government Standing Counsel, appearing for the contemnors, submits that the Hon'ble Supreme Court, while rejecting the Special Leave Petitions filed by the contemnors against the order of this Tribunal had given four weeks time to implement the order of this Tribunal and that the same was due to expire on 7-9-1987. Dr.M.S.Nagaraja, learned counsel for the petitioners does not rightly dispute the same. From this it follows that the contemnors have time till 7-9-1987 to implement the order of this Bench. If that is so, then we cannot proceed against the contemnors for non-implementation of the order made by this Tribunal. We, therefore, drop these proceedings. But, this does not prevent the petitioners from approaching the appropriate forum on the expiry of the time granted by the Supreme Court, if the order made in their favour is still not implemented.

Sd1-VICE-CHAIRMAN (7)や Soll-

MEMBER(A

dms/np.

DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL 21/8
ADDITIONAL BENCH

-True copy-